

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Competition Appeal (AT) No. 12 of 2020

IN THE MATTER OF:

M/s. Prashant Properties Pvt. Ltd.

...Appellant

Versus

**Competition Commission of
India & Ors.**

...Respondents

Present:

For Appellant : **Mr. S.N. Mookherjee, Senior Advocate with
Mr. Anurag Singh, Advocate**

For Respondents : **Mr. Anup Kumar, Advocate (Caveator)**

ORDER
(Through Virtual Mode)

11.08.2020 Apart from other issues raised in this appeal its contended that the issue regarding the Appellant-Informant's right qua the 'Trade Mark' is pending determination before the Appellate Court and viewed in that context it cannot be said that he does not fall within the definition of 'any person' across the ambit of Section 19(1) (a) of the Competition Act, 2002.

Let notice be issued upon Respondents. Appellant to provide mobile Nos./*e-mail* address of Respondents. Notice be issued through *e-mail* or any other available mode. Requisites along with process fee be filed within three days.

At this stage, Mr. Anup Kumar, Advocate waived and accepted notice on behalf of Respondent Nos. 2 to 15 (Caveators). Caveat filed by Respondents is discharged. No further notice need to be served upon these Respondents. Now notice will go to Respondent No. 1 and Respondent No. 16 only. Learned counsel for the Appellant may provide hard copy of the appeal paper-book to the learned counsel for Respondent Nos. 2 to 15 within two days. Thereafter, learned counsel for Respondent Nos. 2 to 15 will file reply-affidavit within four weeks. Rejoinder, if any, may be filed within two weeks thereof.

Contd/-.....

List the appeal 'for Admission (After Notice)' on **15th September, 2020.**

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

/ns/gc/

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